

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14.12.2020 at 2.30 P.M
THROUGH VIDEO CONFERENCING**

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER : IBA/12/2020

PETITION NUMBER :

NAME OF THE APPLICANT : Shanmuganathavel

NAME OF THE RESPONDENT : Selene Estates Ltd

UNDER SECTION : 7 RULE 4 OF IBC

ORDER

Learned Counsel for the Petitioner Mr. Ganesh P.K. and Learned Counsel for Respondent Mr. Vedhavel are present through video conferencing platform.

Learned Counsel for Petitioner represents that the matter has been pending for long. However, Learned Counsel for Respondent represents that in view of the ordinance passed by the Central Government in the month of December, 2019 prescribing certain qualifying standards in numbers in approaching this Tribunal by Home Buyers, this Petition is not maintainable.

Learned Counsel for the Petitioner represents that even objections as such has not been filed even though more than ten months have been lapsed. In the meantime, the Respondents are trying to alienate the property which had been brought to the notice by the Petitioner.

Taking into consideration the said representations, the Respondent is directed to file preliminary objections, in case chooses so, to contest the maintainability of the Petition based on the ordinance promulgated by the Central Government in the month of December, 2019 within a period of two weeks from today.

Post this matter for hearing on **18.01.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

ghk

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

MEMBER (JUDICIAL)